GOVERNMENT OF INDIA MINISTRY OF POWER

RAJYA SABHA UNSTARRED QUESTION NO.128 TO BE ANSWERED ON 02.02.2021

DISCOMS AND TRANSCOS

128. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **POWER** be pleased to state:

- (a) the details of late payment surcharge charged by various DISCOMs and TRANSCOs in the country, State-wise;
- (b) whether it is a fact that Government has directed State DISCOMs and TRANSCOs not to impose late payment surcharge more than 12% due to COVID-19 pandemic;
- (c) if so, details of States that have followed the above direction and details of States that have not complied with the direction; and
- (d) the steps taken against DISCOMs and TRANSCOs which have not complied with the directions of Government?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) to (d): Late Payment Surcharge (LPS) becomes applicable in case of delayed payments by distribution companies to the generating companies for power purchase and to transmission licensees for transmission of electricity. Thus, the late payment surcharge is not charged by the Discoms instead they have to pay the Late Payment Surcharge in case of delayed payment.

In order to improve liquidity position of the electricity distribution companies due to COVID-19 pandemic, directions were issued by the Central Government on 28.3.2020 under section 107 of Electricity Act to Central Electricity Regulatory Commission (CERC) to specify a reduced rate of Late Payment Surcharge. On the directions of the Ministry, CERC had issued orders on 3.4.2020 regarding reduced rate of LPS applicable under the Tariff Regulations to 1% per month for the period from 24th March 2020 to 30th June 2020. All State Governments were also requested to issue similar directions under section 108 of Electricity Act to respective State Electricity Regulatory Commissions and that the distribution companies pass on similar or more benefits to the consumers with regard to reduced LPS.

Further in order to alleviate the financial stress on the Discoms, the Generating Companies and Transmission Companies were advised by Central Government vide letter dated 20.08.2020 to charge LPS at a rate not exceeding 1 % per month for all payments made under the Liquidity Infusion Scheme of PFC and REC under Atma Nirbhar Bharat. The disbursement by REC and PFC is made to the Gencos and the Transcos directly by REC and PFC if the bills are as per the above advisory. The details of state-wise amount (which includes the LPS) sanctioned and disbursed by REC and PFC is at **Annexure**.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 128 TO BE ANSWERED IN THE RAJYA SABHA ON 02.02.2021.

Details of loan sanctioned and disbursed under Liquidity package (As on 27.01.2021)

Amount in Cr.

	Amount in							
			Loan sanctioned			Disbursement		
Sl. No.	State	Discom	REC	PFC	Total	REC	PFC	Total
1	Andhra Pradesh	APSPDCL & APEPDCL	3,300	3,300	6,600	1,650	1,650	3,300
2	Telangana	TSNPDCL TSSPDCL	6,326	6,326	12,652	3,137	3,150	6,287
3	Punjab	PSPCL	2,000	2,000	4,000	500	500	1,000
4	Uttar Pradesh	UPPCL	10,470	10,470	20,940	5,235	5,235	10,470
		AVVNL JVVNL						
5	Rajasthan	JdVVNL	2,032	2,032	4,063	1,016	1,016	2,032
6	West Bengal	WBSEDCL	510	510	1,021	227	227	454
7	Manipur	MSPDCL	56	56	111	28	28	56
		GESCOM,						
8	Karnataka	HESCOM, CESC,	3,623	3,623	7,247			
		BESCOM						
9	J&K	JKPDC	2,290	2,290	4,580	1,145	1,145	2,290
10	Puducherry	Energy Dept.	150	-	150			
11	Meghalaya	MeEPDCL	673	673	1,345	193	193	387
Sub-Total A			31,430	31,280	62,709	13,131	13,144	26,275
Under UDAY Limit								
1	Maharashtra	MSEDCL	2,500	2,500	5,000	2,500		2,500
2	Uttarakhand	UPCL	400	400	800	400	200	600
3	J&K	JKPDC	500	500	1,000	500	500	1,000
Sub-Total B			3,400	3,400	6,800	3,400	700	4,100
Under UDAY Limit relaxation								
1	Bihar	NBPDCL & SBPDCL	1,753	1,750	3,503	875	872	1,747
2	Tamil Nadu	TANGEDCO	17,830	12,400	30,230	6,729	4,362	11,091
3	J&K	JKPCL	-	5,444	5,444		2,722	2,722
4	Himachal	HPSEBL	138	138	276	69	69	138
	Pradesh							
5	Maharashtra	MSEDCL	4,655	4,655	9,310			
6	Andhra Pradesh	APEPDCL	235		235			
7	Uttar Pradesh	UPPCL	6,492		6,492			
Sub-Total C			31,103	24,387	55,490	7,673	8,025	15,698
Total- A+B+C			65,932	59,067	1,24,999	24,204	21,870	46,074
